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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK**

Original Application No.260/00691 of 2015  
Cuttack, this the 15<sup>th</sup> day of October, 2015

**CORAM  
HON'BLE MR. R.C. MISRA, MEMBER (A)**

Naba Gochayat,  
aged about 64 years,  
S/o. late Bhola Gochayat,  
Retired Head Trackman/Engineering/  
KUR, Under PWI /East Coast Railway/Gorakhnath,  
Permanent resident of Vill.- Deuli, P.O./P.S.-Erasama,  
Dist-Jagatsinghpur, Odisha.

...Applicant  
(Advocate: M/s. N.R. Routray, S. Sarkar, U. Bhatt, J. Pradhan, S.K.  
Mohanty, T.K. Choudhury)

**VERSUS**

Union of India Represented through

1. The General Manager,  
East Coast Railway, E.Co.R. Sadan,  
Chandrasekharpur, Bhubaneswar,  
Dist-Khurda.
2. Senior Divisional Personnel Officer,  
East Coast Railway,  
Khurda Road Division,  
At/Po-Jatni, Dist-Khurda.
3. Senior Divisional Financial Manager,  
East Coast Railway,  
Khurda Road Division,  
At/Po-Jatni, Dist-Khurda.

... Respondents

(Advocate: Mr. T.Rath )



ORDER (Oral)

R.C. MISRA, MEMBER (A)

Heard Mr.N.R.Routray, learned counsel for the applicant and Mr.T.Rath, learned Standing Counsel for the Railways.

2. It is submitted that the applicant entered the railway service on 7.9.1079 and retired on superannuation with effect from 30.11.2011. By this time, applicant had rendered 30 years qualifying service. Accordingly, his pension and pensionary benefits have been settled. Grievance of the applicant is that even though he has rendered 30 years' service, he has not been granted 2<sup>nd</sup> and 3<sup>rd</sup> financial upgradations under the MACP Scheme. Ventilating his grievance in this regard applicant has preferred a representation dated 10.2.2015 to respondent no.2 which has not so far been responded to. Hence, this O.A.

3. I have considered the rival submissions and perused the records.

4. Since a representation is said to be pending for consideration, at this stage, without expressing any opinion on the merit of the matter, I would direct respondent no.2 to consider and dispose of representation of the applicant dated 10.2.2015 if it is pending at his level and pass a reasoned and speaking order in accordance with the MACP Scheme to be communicated to the applicant within a period of sixty days from the date of



receipt of this order. However, if the applicant, is found to be entitled to get the benefits as prayed for in his representation, the same may be granted to him within a further period of ninety days from the date of communication of the speaking order.

5. With the above observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.

6. On the prayer made by the learned counsel send copy of this order along with paper book to Res.no.2 by speed post for which Mr.Routray undertakes to file the postal requisites by 16.10.2015.

7. Free copy of this order be made over to learned counsel for both the sides.

  
(R.C.MISRA)  
MEMBER(A)

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